

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 33**

**C.P. (IB)/871(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **01.04.2024**

NAME OF THE PARTIES:    **IDBI BANK LIMITED V/s SODHAMATI R**  
**GUTTE**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P. (IB)/871(MB)2023**

- 1) Advocate Ali, Ld. Counsel for the Petitioner and Mr. Aniruth Purusothaman, Ld. Counsel for the Respondent are present.
- 2) Heard Ld. Counsel for the Parties extensively for the Considerable time.  
Reserved for Orders. Parties are at liberty to file and place on record written submissions, if any, along with the judgments, which they are relying upon, within a period of one week from today.

3) Parties are further directed to send a word copy of their pleadings on the Official E-mail address of the Court Room No. 1, National Company Law Tribunal, Mumbai Bench (i.e. [ncltmumbai01@gmail.com](mailto:ncltmumbai01@gmail.com)).

Sd/-

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare